

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 86/TT/2020

Date: 3.11.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for Revision of Transmission Tariff for the 2004-09 tariff period, 2009-14 tariff period, Truing up of Transmission tariff for the 2014-19 tariff period and Determination of Transmission tariff for the 2019-24 tariff period for Kahalgaon Stage-II, Phase-I Transmission system in the Eastern, Northern Region & Inter - regional link between Northern & Western Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 17.11.2020:-

2004-09 period

- a) Form 5 for the 2004-09 tariff period for the instant assets
- b) Linked excel format of computation of transmission tariff for the 2004-09 tariff period
- c) Form 13 (loan details) for the instant assets

2009-14 period

- d) Form 5 for the 2009-14 tariff period for the instant assets
- e) Linked excel format of computation of transmission tariff for the 2009-14 tariff period

2014-19 period

- f) Actual date of decapitalization of the following assets proposed to be decapitalized in the instant petition:
 - i. 2x50 MVAR line reactors at Patna Sub-station
 - ii. 400 FSCs at Lucknow Sub-station
 - iii. 1x63 MVAR Bus reactor at Lucknow Sub-station
 - iv. 1x63 MVAR Bus reactor at Lucknow Sub-station
- g) Cumulative depreciation (corresponding to decapitalization) and cumulative repayment of loan (corresponding to decapitalization) for assets listed under point (f) above as on the following dates:
 - i. 31.3.2014
 - ii. Actual date of decapitalization of respective assets as specified in reply to point (f) above.
- h) Details of costs involved in shifting of assets listed under point (f) above.
- i) Form 5 for the 2014-19 tariff period for the instant assets

2019-24 period

- j) Actual date of decapitalization of the following asset(s) proposed to be decapitalized in the instant petition:
 - i. 80 MVAR Bus reactors at Patna Sub-station
 - k) Cumulative depreciation (corresponding to decapitalization) and cumulative repayment of loan (corresponding to decapitalization) for asset(s) listed under point (j) above as on the following dates:
 - iii. 31.3.2019
 - iv. Actual date of decapitalization of respective asset(s) as specified in reply to point (j) above.
 - l) Details of costs involved in shifting of asset(s) listed under point (j) above.
 - m) Justification and details for claim of ACE beyond the cut-off date
 - n) Soft copies of all the tariff forms in MS Excel format for the 2019-24 tariff period for the instant assets.
2. Confirm that the instant assets are currently in use and information in respect of decapitalization, if any.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/
(Kamal Kishor)
Assistant Chief (Legal)